

the Prime Minister and they represented the case. I want to know what the Government is doing in this case.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I am unable to follow the hon. Member whether he speaks in Hindi or in English.

**Shri K. C. Reddy:** May I answer his question?

**Mr. Speaker:** All that he wants to know is whether any alternative accommodation has been arranged for these people who have been displaced.

**Shri K. C. Reddy:** I have understood his question. The hon. Member wants to know what steps have been taken by the Government to rehabilitate those persons whose land has been acquired or is being acquired for governmental purposes. We are acquiring about 1,100 acres of land for governmental purposes. Practically, the acquisition has been completed. Within these 1,100 acres of land, three or four villages are included.

The land under cultivation by the villagers who reside in these villages falls under category A, and the house-sites, the places where the villagers actually live, that is, the *abadis* fall under category B. Category A land has all been acquired. Category B land has not yet been acquired, so much so that the people are still living there. Government have not made up their mind yet as to whether the land falling under category B should be acquired or not. The matter is under consideration.

So far as land under Category A is concerned, this is a difficulty which is commonly experienced whenever land is acquired for expanding any city. As to how to rehabilitate them, so far as their occupation is concerned, that is a matter which has to be tackled separately—whether some other land could be given to them somewhere or whether some occupations could be created for them,

and so on. This is a common question of rehabilitation, which is not peculiar only to Delhi and in this case, but is a common question which has got to be tackled. The whole matter is under consideration.

We are looking into the matter very closely. To the extent that we can help, we do not want to place anyone under any difficulty or uproot them, and even if we uproot them for the present necessity of expanding Delhi, we shall certainly bear in mind the question as to how we can rehabilitate the villagers.

**Mr. Speaker:** Next question.

**Raja Mahendra Pratap:** May I know whether the land will be taken . . . .

**Mr. Speaker:** Order, order. Next question.

#### Displaced Families from Goa

\*1022. **Shri Assar:** Will the Prime Minister be pleased to state:

(a) how many of the displaced families who have come to India from Goa are residing in the Districts of Ratnagiri, Belgaum and Karwar; and

(b) whether Government have given any help to those displaced persons or families?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):** (a) and (b). Information in this respect is not readily available. It is, however, being collected and will be placed on the table of the House at an early date.

**Shri B. S. Murthy:** May I know . . . .

**Raja Mahendra Pratap:** On a point of order. One important question has been left out. The land is being acquired at Rs 900 or Rs. 1000 . . . .

**Mr. Speaker:** I have called the next question, and the next question has been already answered, and I have called Shri B. S. Murthy to ask a supplementary question. It is a little too late for the hon. Member to go on with the previous question.